

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF DRINKING WATER AND SANITATION

RAJYA SABHA  
UNSTARRED QUESTION NO. 881  
ANSWERED ON 28/07/2025

**AUDIT REVIEW OF JAL JEEVAN MISSION**

881 SHRI PRAMOD TIWARI:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether an internal audit review of the Jal Shakti ministry for 2023-24 has flagged financial irregularities across water and sanitation schemes;
- (b) if so, the details thereof;
- (c) whether complaints were received about the tendering process, quality of works, payment of bills, works awarded to ineligible contractors and non-completion of sanctioned schemes related to Jal Jeevan Mission; and
- (d) if so, the remedial steps taken in this regard?

**ANSWER**

MINISTER OF STATE FOR JAL SHAKTI  
(SHRI V. SOMANNA)

(a) & (b) To enable every rural household in the country, to have assured potable water, in adequate quantity of prescribed quality on regular and long-term basis, through tap water connection, since August 2019, Government of India in partnership with States is implementing Jal Jeevan Mission (JJM) - Har Ghar Jal.

Further, Phase II of Swachh Bharat Mission (Grameen) [SBM(G)] is being implemented during the period from 2020-21 to 2025-26, with the focus on Open Defecation Free (ODF) sustainability and to cover all the villages with solid and liquid waste management i.e. converting the villages from ODF to ODF Plus (Model).

Internal Audit Wing of this Ministry has conducted the Internal Audit for the period from 2019-20 to 2024-25 relating to Water and Sanitation schemes to ensure compliance of operational guideline relating to JJM and SBM(G), maintenance of proper records, no diversion of fund to outside/ within centrally sponsored scheme. The observations/ queries raised by the Audit Team have been forwarded to respective State for necessary compliance.

(c) & (d) Drinking Water being a State subject, it is States, who plan, design, approve and implement drinking water supply schemes. Government of India supplements the efforts of the States by providing technical and financial assistance. As such details of individual projects/ schemes which *inter alia* including tendering, agencies involved for implementation of rural water supply projects are not maintained at the Government of India level. Further, grievances/ complaints *inter alia* including quality of work, payment of bills, work award, etc. are handled and disposed at State/ UT level. Any such matter/ representation thus received in this Department so far, have been forwarded to the State Government for taking requisite necessary action.

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